

(41)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1167/95

Date of Order: 1-3-96

Between:

V.V.Janakeswariudu

.. Applicant

and

1. Union of India, rep. by the Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
2. The General Manager, Telecommunications, Visakhapatnam.
3. The Telecom Dist. Manager, Anakapally.
4. The Sub Divisional Officer, Telecommunications, Anakapally.

Respondents.

For the Applicant :- Mr. V.Suryanarayana Sastry, Advocate

For the Respondents: Mr. N.R.Devraj
Sr./~~xxx~~.CGSC

CORAM:

THE HON'BLE MR. H.RAJENDRA PRASAD, MEMBER(ADMN)

To

1. The Telecommunications, A.P.C.O.H.Q., Hyderabad.
2. The General Manager, Telecommunications, Visakhapatnam.
3. The Telecom Dist. Manager, Anakapally.
4. The Sub Divisional Officer, Telecommunications, Anakapally.
5. One copy to Mr.V.Suryanarayana Sastry, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Mr.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

(42)
O.A.No.1167/95

Date of Order: 1.3.96

JUDGEMENT

X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

* * *

Heard Sri V.Suryanarayana Sastry, for the petitioner,
Sri V.Janakneswarudu and Sri N.R.Devrai learned standing
counsel for the respondents.

vide Annexure-1 is prima facie and ab-initio incorrect in
as much as no notice was served on the applicant before the
issue of the impugned order. To that extent Annexure-1 cannot
be sustained. The same is, therefore, set aside with a
direction that, if considered necessary and advisable, the
respondents shall follow a proper procedure keeping in view
the principles of natural justice involved in such cases. In
case they decide on a followup action, it is hereby directed
that the applicant shall not be retrenched until the completion
of proceedings as per proper procedure, provided there is
work for him and provided also that none of his juniors are
engaged against the available work. Thus the OA is disposed.

No costs.

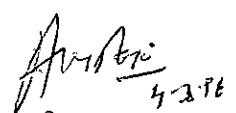

(H.RAJENDRA PRASAD)
Member (Admn.)

Dated: 1st March, 1996

01 MAR 96

(Dictated in Open Court)

sd


4-3-96
Deputy Registrar (S) CC

18/3/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR. ~~P. SINGARAJAN~~ : M(A)

Dated: 1 - 3 - 1996

~~ORDER~~ JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1167/95

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

केन्द्रीय प्रशासनिक विविध
Central Administrative Tribunal
DESPATCH
11 MAR 1996
हैदराबाद बैचनी
HYDERABAD BENCH